

CENTRAL INFORMATION COMMISSION
Club Building, Old JNU Campus,
Opposite Ber Sarai, New Delhi 110067.
Tel: + 91 11 26161796

Decision No. CIC/SG/A/2009/001137/3904
Appeal No. CIC/SG/A/2009/001137

Relevant Facts emerging from the Appeal:

Appellant : Mr. Madan Lal,
C-19 Hari Nagar Part-II,
Near Sai Baba Mandir,
Badarpur, New Delhi-110044

Respondent : Mr. B.P.Saraswat
PIO(Unauthorized Colony),
Delhi State Industrial & Infrastructure Development
Corporation Limited, Udyog Sadan Building, 419
FIE Patparganj Delhi-110092

RTI application filed on : 16.02.2009
PIO replied : 17.03.2009
First appeal filed on : 02.04.2009
First Appellate Authority order : Not mentioned.
Second Appeal received on : 12.05.2009

Information sought:

1. How many CC Road and RHC Road had been made by the department in Badarpur Legislative Area from financial year 2005-08.
2. Provide written proof of amount spend for RMC and CC Road.
3. Photocopy of work award, *Shirmul Session*, estimates and layout given to contractors by the department for making these road from year 2005-08
4. Make available photocopy of bill paid to contractors for these road in unauthorized colony of above mentioned area from year 2005-08.
5. Provide year wise report making clear that audit made or not for year 2001 in the context of unauthorized colony under DSIOC.

Reply of PIO:

The photocopies of the desired documents costing Rs.4, 99,704/ the Appellant had requested for deposit that amount at the earliest.

Grounds for first appeal:

Desired information had not been received by the Appellant.

Grounds for Second Appeal:

1. The Appellant wanted to know the number pages of Audit Report from 2001 to till date.
2. He requested to inform the time and date for inspection of desired information by letter.

Relevant Facts emerging during Hearing:

The following were present:

Appellant : Mr. Madan Lal

Respondent: Mr. B.P.Saraswat the then PIO and Mr. S.A.Singh present PIO

The appellant states that he is willing to deposit the amount of Rs.499,000/-since the PIO has estimated that the total number of pages is likely to be around 2.5 lakhs. The appellant states that he is willing to pay the money and accepts that facts that the actual number of pages may be plus or minus 25%. If the actual figure is less the public authority will refund the extra amount taken. If the number of pages is more the appellant will pay the extra charges.

The PIO commits that he will be able to supply about 40000 photocopies a month.

Decision:

The Appeal is allowed.

The PIO will provide the information subject to payment of the money by the appellant.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this order will be provided free of cost as per section 7(6) of RTI, Act, 2005.

Shailesh Gandhi
Information Commissioner
29 June 2009

(In any correspondence on this decision, mentioned the complete decision number.)

(Rnj)